

OPEN COURT

**Central Administrative Tribunal Allahabad Bench
Allahabad.**

ALLAHABAD THIS THE 11TH DAY OF DECEMBER, 2008.

ORIGINAL APPLICATION NO. 953 OF 1999.

Present:

Hon'ble Mr. Justice A.K. Yog, Member (J)

Hon'ble Mrs. Manjulika Gautam, Member (A)

Vidya Bhushan Awasthi son of late Rameshwar Prasad Awasthi,
Resident of Plot NO. 129, Gopal Nagar, Kidwai Nagar, Kanpur.
.....Applicant

By Advocate: Shri A.S. Diwakar.

Versus

1. Union of India through Chairman Ordnance Factory Board, 10A, S.K. Ram Bose Road, Calcutta-700001.
2. Additional Director General of Ordnance Factory G.T. Road, Kanpur.
3. P.N Awasthi son of not known, resident of House NO. 95/6-B, Chandra Shekhar Compound Prade, Kanpur.
4. S.N Dixit son of not known, resident of House NO. 3/35, W.S. Colony, Govind Nagar, Kanpur.
5. R.S. Awasthi son of not known, Chargeman Grade-I, Ordnance Parachute Factory, Kanpur.
6. G.D. Skhera son of note known, Ordnance Factory, Chargeman Grade II, Parachute, Kanpur.

.....Respondents

By Advocate: Shri Saumitra Singh.

ORDER

Delivered by **Hon'ble Mr. Justice A.K. Yog, Member (J)**

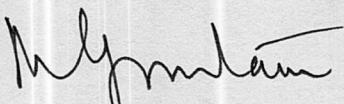
We have perused Note of Registry dated 5.12.2008, it shows that respondent Nos. 3 to 6 has not been served. Applicant has failed to take steps to service on necessary parties.

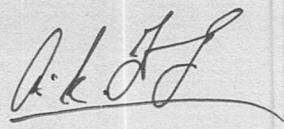
2. Shri Saurabh holding brief of Shri S. Singh, Advocate learned counsel for the respondents points out that this O.A. relates to the dispute regarding seniority, which is normally revisable from time to time. It appears the applicant has lost interest.

W,

3. In view of the above, O.A is dismissed as infructuous.

4. NO order as to costs.


Member (A)


Member (J)

Manish/-